

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF SHREE SAI SMELTERS INDIA LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	NAME OF CORPORATE DEBTOR	SHREE SAI SMELTERS INDIA LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	01/06/2001
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies - Shillong
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U27101ML2001PLC006538
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	RANGSOKONA,15 TH MILE BYRNIHAT G S ROAD, RI BHOI BYRNIHAT ML 793101 IN  N.B.S. COMPLEX OPP. RAJIB BHAWAN ABC. G.S. ROAD GUWAHATI 781005 AS
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	Order delivered: 23.08.2019 (Copy of order received on 26/08/2019)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	18/02/2020 (Being 180 days from the commencement of CIRP)
8.	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	MR. ANIL AGARWAL Registration No: Registration No.: IBBI/IPA-001/IP-P00270/2017-18/10514
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Unit No.508, 5th Floor, 1865, Rajdanga Main Road, Kolkata, West Bengal-700107 EMAIL: <a href="mailto:anil@dvaonline.in">anil@dvaonline.in</a>
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO. 9.	AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co. Op. Housing Society, 15B, Ballygunge Circular Road, Kolkata- 700019 EMAIL- <a href="mailto:saismelters@aaainsolvency.com">saismelters@aaainsolvency.com</a>
11.	LAST DATE FOR SUBMISSION OF CLAIMS	08.09.2019
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NA
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	NA

FOR THE ATTENTION OF THE CREDITORS OF **SHREE SAI SMELTERS INDIA LIMITED**



Notice is hereby given that the National Company Law Tribunal, Guwahati Bench has ordered the commencement of a corporate insolvency resolution process of **SHREE SAI SMELTERS INDIA LIMITED** on 23/08/2019 (Copy of Order received on 26/08/2019).

The creditors of **SHREE SAI SMELTERS INDIA LIMITED** are hereby called upon to submit their claims with proof on or before **08/09/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website [www.ibbi.gov.in/downloadform.html](http://www.ibbi.gov.in/downloadform.html) under the Insolvency and Bankruptcy Board of India Insolvency (Resolution Process for Corporate Persons) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**MR. ANIL AGARWAL**  
**Insolvency Professional**  
**AAA Insolvency Professionals LLP**  
**Registration No.: IBBI/IPA-001/IP-P00270/2017-18/10514**

**Date: 28/08/2019**

**Place: Guwahati**

